

FIR No. 1285/2014
PS : Sarai Rohilla
U/s 380/411 IPC
Stat/e Vs. Ashish Mishra S/o Ram Sewak Mishra

(Through Video Conferencing)

22.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Ashish Mishra S/o Ram Sewak Mishra

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused has been falsely implicated in the present case and he is in JC since 01.01.2021.

Ld. APP for state has opposed the bail application on the ground that accused was declared PO by this court on 19.09.2019 and on 27.03.2021, Ld. Link court has sent the accused to JC after he was arrested in Kalandara u/s 41.1(c) Cr.P.C.

I have heard, LAC for accused, Ld. APP for state and perused the record.

Applicant/accused running in JC for more than **six months and case property has already recovered from the possession of the accused**. Charge-sheet has already been filed in the matter. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with **two sureties** in like amount, subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail;

2. That he shall not tamper with evidence in any manner;
3. That in case of change of his residential address, he shall intimate the court about the same;
4. That he shall regularly appear before the court on each and every date of hearing;
5. That he shall furnish his contact number and e-mail ID on the bail bond to be furnished;
6. That he shall keep his mobile location app on at all times;

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

CHARU Digitally signed by
ASIWAL CHARU ASIWAL
Date: 2021.07.22
15:10:50 +05'30'

(Charu Asiwali)
MM-04/Central:
Delhi/22.07.2021

E.FIR No. 126/2021
PS : HNRS
U/s 379/411 IPC

22.07.2021

(Through Video Conferencing)

**Application for release of bag contained Gold Jewellery (6 Tolla),
Rs. 10,000/- cash and some used clothes to the applicant on
superdari.**

Present: Ld. APP for the State.
Sh. Anil Kumar Mishra, Ld. Counsel for the applicant.

Ld. Counsel for the applicant has submitted that applicant M. Veeramani is the rightful owner of the above mentioned case property i.e Gold Jewellery (6 Tolla), Rs. 10,000/- cash and some used clothes which are no more required for investigation purposes and therefore, the same be released to applicant on superdari.

It is submitted that the IO has no objection if the case property **(as mentioned in seizure memo)/reply filed by IO** be released to applicant who is the rightful owner. IO has further reported that TIP of case property has also been conducted. In view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the case property **(as mentioned in seizure memo)/reply filed by IO** be released to the applicant/rightful owner to the satisfaction of IO/SHO. The photograph/CD shall be filed alongwith the final report. IO is further directed to take the address proof of the applicant before releasing the case property.

The application is disposed of accordingly. Copy of order be provided dasti too applicant/counsel on whatsapp/email.

CHARU ASI WAL
Digitally signed
by CHARU
ASI WAL
Date: 2021.07.22
15:11:23 +05'30'

(Charu Asiwali)
MM-04/Central/THC
22.07.2021

E.FIR No. 126/2021
PS HNRS
U/S 379/411 IPC
State Vs. Guddu S/o Man Virender

(Through Video Conferencing)

22.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Guddu S/o Man Virender

Present: Ld. APP for the State
Sh. Sudhanshu Kumar Jha, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 16.07.2021 and has been falsely implicated in the present case. Ld. Counsel for accused further submits that recovery has been planted upon the accused by police officials of PS HNRS.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. Furthermore, investigation is at preliminary stage and accused has also been identified in CCTV Footage. At this stage, possibility of abuse of liberty granted by bail cannot be discounted. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:11:55 +05'30'
(Charu Asiwal)
MM-04/Central:
Delhi/22.07.2021

FIR No. 13/2018
PS : HNRS
U/s 379 IPC
Stat/e Vs. Kurban @ Mohd. Alam S/o Mailum

(Through Video Conferencing)

22.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Kurban @ Mohd. Alam S/o Mailum

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused has been falsely implicated in the present case and he is in JC since 10.08.2018 and nothing has been recovered from the possession of the accused and bail application of the accused may be considered in his favour.

LAC for accused has further argued that accused belongs to poor strata of society and for the purpose of present application, he may be considered to be released on personal bond.

Heard. Record perused.

Applicant/accused is in JC for more than **two years**. Charge-sheet has already filed in the present case and trial has commenced. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused be released on personal bond in the sum of Rs. 10,000 to the satisfaction of the Jail superintendent concerned, subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail;
2. That he shall not tamper with evidence in any manner;

3. That in case of change of his residential address, he shall intimate the court about the same;
4. That he shall regularly appear before the court on each and every date of hearing;
5. That he shall furnish his contact number and e-mail ID on the personal bail bond to be furnished;

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:12:56 +05'30'

(Charu Asiwali)
MM-04/Central:
Delhi/22.07.2021

E.FIR No. 012141/2021

PS : Sarai Rohilla

U/s 379IPC

22.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL1SAD-9085 on superdari.

Present: Ld. APP for the State.

Sh. Shiv Kumar, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld. Counsel for the applicant that Avinash is the registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL1SAD-9085 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:13:35 +05'30'

(Charu Asiwal)
MM-04/Central/THC
22.07.2021

E.FIR No. 018365/2021

PS : Sarai Rohilla

U/s 379IPC

22.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL14SA-3571 on superdari.

Present: Ld. APP for the State.

Applicant/owner Bindu Satija alongwith Ld. Counsel Ms. Geeta Vohra.

Submissions heard.

It is submitted by Ld. Counsel for the applicant that Bindu Satija is the registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL14SA-3571 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:14:06 +05'30'
(Charu Asiwali)
MM-04/Central/THC
22.07.2021

e.FIR No. 000309/2021

PS : Sarai Rohilla

U/s 379 IPC

State Vs. Suraj @ Fighter S/o Ram Singh

22.07.2021

(Through Video Conferencing)

Present: Ld. APP for the State

Surety Anuj Goyal alongwith Sh. Paramjeet, Ld. Counsel for accused.

Ld. Counsel for accused has submitted that accused was granted bail by Ld. Sessions Court vide order dated 23.06.2021.

Bail bonds in the sum of Rs. 10,000/- on behalf of accused Suraj @ Fighter S/o Ram Singh have been furnished. Verification report perused. Surety is the friend of accused. Let the FDR be endorsed and returned.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing branch of Karnataka Bank Ltd, along with accurate details of the FDR. Furthermore, concerned Branch Manager is directed not to release such FDR, until otherwise, directed by this court. Ahlmad is further directed to endorse the original FDR as and when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:17:36 +05'30'
(Charu Asiwali)
MM-04/Central:
Delhi/22.07.2021

FIR No. 271/2021
PS : Sarai Rohilla
U/s 356/379/411/34 IPC
State Vs. Manish @ Kalu S/o Deva Nand

22.07.2021

(Through Video Conferencing)

Present: Ld. APP for the State
Surety Shekhar alongwith Sh. Prashant Kumar, Ld. Counsel for
accused.

Bail bonds in the sum of Rs. 20,000/- on behalf of accused Manish @ Kalu S/o Deva Nand have been furnished. Verification report perused. Accused is the nephew of Surety. Let the FDR be endorsed and returned.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing branch of Axis Bank, along with accurate details of the FDR. Furthermore, concerned Branch Manager is directed not to release such FDR, until otherwise, directed by this court. Ahlmad is further directed to endorse the original FDR as and when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.22
15:18:13 +05'30'
(Charu Asiwal)
MM-04/Central:
Delhi/22.07.2021